

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10030/2026

[Arising out of impugned final judgment and order dated 28-01-2026 in ARB.A.(COMM.) No. 11/2025 passed by the High Court of Delhi at New Delhi]

NATIONAL SKILL DEVELOPMENT CORPORATION

Petitioner(s)

VERSUS

SURYA WIRES PRIVATE LIMITED & ORS.

Respondent(s)

IA No. 80363/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 80362/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 81098/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 25-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) : Ms. Shweta Bharti, Adv.
Mr. J.K. Chaudhary, Adv. (arguing counsel)
Mr. Ankit Konwar, Adv.
Mr. Prateek Singh, Adv.
Mr. Abhinav Agrawal, AOR
Mr. Piyush Bhardwaj, Adv.
Mr. Shivam Sengupta, Adv.

For Respondent(s) : Mr. Sudev Juneja, Adv. (arguing counsel)
Ms. Sugandha Batra, AOR
Mr. Vansh Bhatnagar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard Mr. J. K. Chaudhary, learned counsel for the petitioner and Mr. Sudev Juneja, learned counsel for the respondents.
2. Hearing concluded.
3. Judgment reserved.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
ASSISTANT REGISTRAR